

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00135/2016

Date of decision: 16.01.2019

CORAM:

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member
Hon'ble Mr. Ashish Kalia, Judicial Member**

Manoharan Nair @ M.K.M Nair,
Senior Administrative Officer (Retired),
Indian Council of Agricultural Research,
Indian Institute of Rice Research, Hyderabad -
500 030 residing at Flat No.3B/A Block, Olive Wood Stock Apartment,
Jawaharlal Nehru, Stadium Link Road, Kaloor,
Kochi 682 017.

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Applicant

(By Advocate – Mr.P.V.Mohanan)

V e r s u s

1. The Director General, Indian Council of Agricultural Research, Krishi Bhavan, Dr. Rajendra Prasad Road, New Delhi 110 001.
2. The Secretary, Indian Council of Agricultural Research, Krishi Bhavan, Dr. Rajendra Prasad Road, New Delhi 110 001.
3. The Under Secretary (Vigilance), Indian Council of Agricultural Research, Krishi Bhavan, Dr. Rajendra Prasad Road, New Delhi 110 001.
4. The Director, Indian Council of Agricultural Research – Indian Institute of Rice Research, Rajendranagar, Hyderabad, Telangana 500030.
5. The Director, Indian Council of Agricultural Research – National Research Centre on Meat, Chengichera, P.B. No. 19, Uppal P.O., Hyderabad – 500 039.
6. The Senior Administrative Officer, Indian Council of Agricultural Research Indian Institute of Rice Research, Rajendranagar, Hyderabad-500003.

..... **Respondents**

(By Advocate – Mr.P. Santhosh Kumar)

This Original Application having been heard on 16.01.2019, the Tribunal on same day delivered the following:

O R D E R (ORAL)

Per: E.K.Bharat Bhushan, Administrative Member:

None present on the side of the applicant.

2. It is submitted by the learned Standing Counsel for the Respondents that a Counsel Statement dated was filed by the counsel for the respondents on 28.9.2018 to the effect that the applicant had filed another OA 50/2018 dated 19.1.2018 challenging the disciplinary order dated 6.9.2017. The reliefs sought in the OA 135/2016 have thus become infructuous.

3. In view of the above submission of the learned Standing Counsel for the respondents, OA.135/2016 be closed as infructuous. Ordered accordingly. No order as to costs.

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

sj*

List of Annexures of the Applicant in O.A. No. 180/00003/2019

Annexure A1 - True copy of Office Order No. Admn./F.No.3-5/2010-Estt. (Pt.II).

Annexure A2 - True copy of the order No.F.No.3-16/2015-Vig-II, dated 06.11.2015.

Annexure A3 - True copy of the certificate of transfer of charge dated 12.11.2015.

Annexure A4 - True copy of the order No. F.No.3016/2015-Vig.II dated 30.11.2015.

Annexure A5 - True copy of the office order No.F.N.7-63/Admin/2015/498 dated 30.11.2015.

Annexure A6 - True copy of the Memorandum No.F.No.3(16)/2015-Vig.II dated 30.11.2015.

Annexure A7 - True copy of the representation dated 08.12.2015.

Annexure A8 - True copy of the representation dated 16.11.2015.

Annexure A9 - True copy of the reply under Right Information Act.

Annexure A10 - True copy of the proceeding F.No.3(11)/2015-Vig-ii dated 13.1.2016.

Annexure A11. - True copy of the proceeding F.No.3(11)/2015-Vig.ii dated 13.1.2016.

Annexure A12. - True copy of the agreement deed

Annexure A13 - True copy of the Vigilance clearance certificate issued by ICAR dated 2.9.2015.

Annexures of Respondents

Nil
